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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA-1/2001
IN
OA-1740/99

New Delhi, this the 15th day of January, 2001.

Hon'ble Shri S.A.T. Rizvi, Member (A)

Director of Education & Anr.

...Applicants.

VERSUS

Shri S.K.S.Yadav.

...Respondent

ORDER

RA No.1/2001 has been filed by the original respondents for review of the order passed in OA No.1740/99.

After going through the RA, I find that the review applicants have tried to re-argue the case by reagitating the same issues which they had raised in the OA. All the points taken in the RA were considered at great length by the Tribunal while deciding the OA.

After going through the RA, I do not find any error apparent on the face of the record which may require review of my order under Order XLVII Rule 1 CPC read with Rule 22(s)(f)(i) of the Administrative Tribunal's Act. In the circumstances, the RA is rejected. No costs.

(S.A.T.Rizvi)

(S.A.T. Rizvi)
Member (A)

/sunil/